REGISTERED

CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Commercial Gorplex(BDA), Indiranagar, Bangalore - 560 038

Dated : 17:08:1987

APPLICATION NO 1922 /86(F)

MXXXXXX

Applicant

K.Krishnaiah

Vs.

U.O.I, Rly. Deptt. ND. & ers.

To

- 1. Sri K.Krishnaiah, No.3976, St.Anne's Street, Gandhinagar, Mysore.
- The Union of India by its Secretary, Railway Department, New Delhi.
- Chief Personnel Officer, Souther Railways, Madras.
- Senior Divisional Personnel Officer, Southern Railwa-ys, Mysore.

- Shri M.V.Seshadri, Adveca-te, No.10, Parkalmutt Buildings, Tank Bund Read, B'lore-560 009.
- 6. Shri K.V.Laxmanachar Advecate for Bespondents, Ne.4, 5th Bleck, France, Biland Square Pelice 'Qrs., Mysore Road, Bangalore- 560 002.

Subject: SENDING COPIES OF CRDER PASSED BY THE BENCH

Please find enclosed herewith the copy of ORDER/XXXX/

knikkixikixikixikixixixix passed by this Tribunal in the above said

application on 13-8-1987.

DEPUTY REGISTRAR

xxxxxxxxxxxx

(JUDICIAL)

90

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH: BANGALORE

Dated the 13th day of August, 1 9 8 7.

Present

THE HON'BLE MR. JUSTICE K.S. PUTTASWAMY ..VICE CHAIRMAN

SHRI B.N. JAYASIMHA, Hon'ble VICE CHAIRMAN(A)

And

Application No.1922 of 1986(F).

K.Krishnaiah S/o late G.Manchaiah 59 years, No.3976, St.Anne's Street, Gandhinagar, Mysore.

Applicant

(Sri M.V.Seshadri, Advocate for applicant)

-vs.-

- 1. The Union of India
 by its Secretary, Railway Deptt.
 New Delhi.
- 2. Chief Personnel Officer, Southern Railways, Madras.
- Senior Divisional Personnel-Officer, Southern Railways, Mysore.

Respondents.

(By Sri K.V.Laxmanachar, Adv.form respondents)

The application coming on for hearing this day, the VICE CHAIRMAN(A), SHRI B.N.JAYASIMHA, made the following:



6100

O_r_d_e_r

This is an application filed by a Chief - Commercial Clerk, Grade-II, who retired from service on 31-8-1985. He has filed this application seeking the following reliefs:

- "(a) for a direction to the respondents to treat the applicant as on duty during the periods commencing from 10-1-1975 to 6-1-1976 and from 24-4-1982 to 1-8-1983 respectively and to pay all the benefits that have accrued to the applicant as though he was on-duty, including arrears of salary, increments, leave-salary and other benefits.
 - (b) to quash the orders of 3rd respondent in Annexure-D directing withholding a sum of Rs.15,600/-(appx) from the Provident Fund and gratuity of the applicent.
 - (c) directing the respondents to fix the salary of the applicant, with effect from 21-10-1979 in the cadre of 700-900 and to pay him arrears of salary, increments, and such other allowances and other benefits that are permissible in law.
 - (d) direct the respondents to pay the leave salary 55 days which he was earned during the period of suspension, since his services have been regularised during those days.



N

- (e) to direct the respondent No.3, to expunge the confidential report that has been made against the applicant, from the records."
- 2. The learned Counsel for the applicant, Shri M.V. Seshadri, argued firstly on the claim of the applicant for the payment of full salary and allowances for the period he was kept under suspension from 10-1-1975 to 6-1-1976 and from 20-4-1982 to 1-8-1983. The applicant was reinsteted on both the occasions without any disciplinary action being initiated against him. No order has been passed for regulating payment of his salary for the period he was kept under suspension. The applicant is therefore entitled for the salary for the above period.
- 3. The second and the principal challenge made by him is in regard to the withholding/recovery of Rs.15,579-55p from out of the applicant's D.C.R.G. Shri Seshadri contends that withholding/recovery of is this amount/illegal as the same has been done without any notice to the applicant and without initiating any disciplinary proceedings.
- 4. This application was filed on 13-11-1986. On 5-12-1986, the applicant filed an I.A. for condonation of delay in filing the application and the main reason given is that he was making representations to the departmental authorities from time to time, and the

reply from the department for his above representations and therefore the delay in filing this application.

- 5. The respondents have opposed the application for condonation of delay and also the contentions raised by the applicant in support of the reliefs asked for in the main application.
- 6. Shri M.V.Seshadri urges that the facts and circumstances urged in the I.A. justifies condonation of delay in presenting the application. Shri K.V. Laxmanachar, standing Counsel for Railways, opposes the same, stating that repeated representations do not entitle the applicant for condonation of delay. The applicant had not approached the appropriate Court when the cause of action arose.
- giving rise to causer of action occurred long ago and the applicant had not approached any Court of law for redressal of his grievances at the appropriate time. Evin regard to the withholding/recovery of Rs.15,579-55, the application is beyond the period prescribed under the Administrative Tribunals Act,1985. The reasons given by the applicant in his application for condonation of delay do not warrant condonation of the delay and the application is liable to be dismissed on this ground alone.



- 8. We have also examined the case on merits.

 The applicant gave a consent letter for withholding/
 recovering the amounts found due by him, as per the
 statement at Annexure-4 to the Reply. No mention of
 this is made by the applicant in his application. In
 the rejoinder, however, he says that the above letter
 of consent has been taken from him under duress. We do not
 see any justification for accepting this contention of
 the applicant as this is obviously an afterthought, in
 view of the fact that he had made no mention of his
 giving the consent letter under any coersion; in

 White
- 9. The other claims viz., salary for suspension period etc., are hopelessly barred by limitation.
- 10. In the result, the application fails and is accordingly dismissed. There will be no order as to costs.

(K.S. PUTTASWAMY) VICE CHAIRMAN(J).

13/5/5/

81___

(B.N.JAÝASIMHA) VICE CHAIRMAN(A)

Three capty

DEPUTY REGISTRAR
CENTRAL ADMINISTRATIVE TRIBUNAL
ADDITIONAL RENCH

DDITIONAL BENCH BANGALORE



GOVERNMENT OF MENT OF RAILWAYS (RAIL WIRLL) (RAILWAY No.E(G) 87 -LL3-/6/(298) New Delhi, d To. The Registrar, Central Administrative Tribunal, Sangeline Sench Complexes Indistragar, Bargelore, 560 038 Sub: Aprin 20. 1922/86 & Krist naiah 15-100/2000, Sir, . I am directed to refer to your summons/orders dated 13/8/87 on the subject mentioned above and to state that the General Manager Railway is the competent authority to deal with this matter. The summons/ orders in question have, therefore, been sent to that authority for further necessary action. Yours faithfully. DA: Nil. for Secretary, Railway Board. No. E(G) 87 -LL3-/6/(298) New Delhi, dated 25/8 1987 Copy together with the summons/orders received from the Tribunal/ Court are forwarded in original to the General Manager Railway for further necessary action. The next date of hearing is Desk Officer, Establishment Railway Board

Langue La Later Comment of the Comme Book of the first of the Asp. 16 122/81. 15 (nisharach 1 / 15-14) 2 mg. (8/8/1